



WTO
CHAIRS
PROGRAMME



सत्यमेव जयते

Ministry of Commerce & Industry
Department of Commerce
Government of India



WTO CHAIRS PROGRAMME

INTERNATIONAL CONFERENCE ON GENDER DIMENSIONS OF INTERNATIONAL TRADE : ISSUES, CHALLENGES AND PROSPECTS

24th-25th August, 2024

Venue : Jabalpur

BY

DHARMASHASTRA NATIONAL LAW UNIVERSITY, JABALPUR,

CENTRE FOR STUDIES IN INTERNATIONAL TRADE & INVESTMENT LAWS (CITIL)

in Collaboration with

CENTRE FOR TRADE AND INVESTMENT LAW, MINISTRY OF COMMERCE AND
INDUSTRY, GOVERNMENT OF INDIA

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NATIONAL LAW UNIVERSITY, ODISHA,

CENTRE FOR INTERNATIONAL TRADE LAW (CITL)



ABOUT US

WTO- CHAIRS PROGRAMME

The WTO Chairs Programme, initiated by the World Trade Organization (WTO), is an academic initiative designed to advance research, education, and outreach related to international trade and the functions of the WTO. This program strives to deepen the understanding of global trade issues, particularly in developing countries, and bridge the gap between academic research and real-world trade policy. Under the WTO Chairs Programme, participating academic institutions and scholars receive support for research projects, enabling the examination of key trade-related topics. It also encourages the development of courses and teaching materials related to international trade and WTO matters, thereby enhancing the quality of education and training. It also promotes dialogue between academia, policymakers, and practitioners through seminars, conferences, and workshops. This interaction facilitates informed policy decisions based on robust research findings. Capacity building is a core facet of the WTO Chairs Programme, strengthening the capabilities of academic institutions and researchers, particularly in developing nations. It empowers them with the knowledge and resources required to actively engage in research and teaching on trade-related topics. By fostering a global network of expertise, this Programme facilitates knowledge sharing and cooperation, strengthening the role of academia in shaping international trade policy and promoting a deeper understanding of the WTO's role in the global trade.

Centre for Trade and Investment Law, Ministry of Commerce and Industry, Government of India

CTIL was established to serve as a center of excellence in the field of international trade and investment law. It was officially inaugurated on 2016. CTIL's establishment was a significant milestone in India's efforts to strengthen its engagement with the global trading system and enhance its understanding of international trade and investment laws. CTIL is a prestigious institution under the aegis of the Ministry of Commerce and Industry, Government of India. It serves as a vital hub for research, policy analysis, and capacity-building activities in the domains of international trade, investment, and related legal matters.

Established with a mission to enhance India's participation in the global trading system and promote a deeper understanding of trade and investment laws, it plays a pivotal role in shaping the country's trade policies and practices. Since its inception, it has actively engaged in various activities, including research projects, policy analysis, organizing workshops and seminars, and collaborating with international organizations and academic institutions. Its primary objectives encompass a wide spectrum of activities, including conducting cutting-edge research on issues related to trade and investment, providing policy recommendations to the government, and engaging in capacity-building exercises for various stakeholders. The institution collaborates closely with international organizations, academic institutions, and legal experts, fostering a global perspective on trade and investment law.





ABOUT US

Centre for International Trade and Investment Law (CITIL), DNLU

The Centre for Studies in International Trade and Investment Laws is a research and learning centre at DNLU, Jabalpur. The Centre aims to bring together the legal academics, professionals, students, researchers etc., with an objective of the dissemination of knowledge and encouraging research in the various realms of International Trade Law and International Investment Laws. It must be mentioned here that, the subjects of International Trade and International Investment Laws are offered usually as Optional or Elective Courses in Law schools. National Law Universities have always been at the cusp of dissemination of knowledge not only in traditional compulsory law courses but also have tried to expose the students to various other fields of law through various activities and events. The Centre is one of such initiatives of a blooming National Law University to expose the interested students, scholars and academics to this intricate field of law which has interconnected horizons with both domestic law and International Law.

Centre for International Trade Law (CITL), NLUO

The Centre for International Trade Law is a research centre of National Law University Odisha established in 2015. The Centre is geared primarily towards research. The Centre strives to produce high quality and cutting-edge research in the field of International Trade Law and International Investment Law. The Centre has the objectives to undertake research work in the field of international trade law and International Investment Law. It also seeks to promote understanding of International Trade Law and International Investment Law among the students and academicians in India and fostering exchange of ideas and views between the Indian and foreign academics and students on issues relating to international trade law and international investment law. The Centre conducts research on International Trade Law and International Investment Law and to bring out publications to expand awareness and understanding on WTO issues and to generate debates and dialogue between students, academics and policy maker through seminars.





ABOUT THE INTERNATIONAL CONFERENCE

About the Conference

This Conference offers a crucial platform for dissecting the intricate relationship between international trade law and women's empowerment. In an era where globalization significantly shapes economic landscapes, it is imperative to unravel the complexities surrounding women's participation in trade and its implications for gender equality. This conference aims to delve deep into the pressing issues confronting women in the realm of international trade, including access barriers, disparities in resources and opportunities, and the intersectionality of gender with other socio-economic factors. Drawing inspiration from recent deliberations at the WTO Ministerial Conference, we endeavor to glean insights into emerging trends, policy debates, and best practices for advancing gender-inclusive trade agendas. Through scholarly discourse, interactive panel discussions, and collaborative sessions, participants will explore innovative strategies and actionable recommendations aimed at promoting women's economic empowerment and fostering a more equitable trade environment. We invite scholars, practitioners, policymakers, advocates, and stakeholders from across the globe to engage in this transformative dialogue as we collectively strive towards a future where women are active participants and beneficiaries of the global trade system.

Who may Participate:

- Professionals from Legal and non-legal disciplines (Arts & Humanities Discipline), Lawyers, Policy Makers and Advocates.
- Academicians, Students, Research Scholars from all disciplines and industry professionals.



ABOUT THE INTERNATIONAL CONFERENCE

Sub-Themes

- The inclusion of gender dispositions in bilateral or plurilateral trade agreements and their impact on gender equality in trade.
- Gender Equality as a Driver for Sustainable Development Goals
- Digitization as a boost to Women Participation in Trade
- Indigenous Women as Stewards of Sustainable Economies
- Gender Dimensions of Trade tariffs and Non-Tariff Barriers
- Women's Access to Trade Finance and Credit
- Mainstreaming gender in WTO Members' trade policies, practices and negotiations
- Gender-sensitive Trade Policy Evaluation
- Women's entrepreneurship in Global Value Chains: Advantages and Challenges of Integrating Gender Equality Disciplines in Global Value Chains
- Feminist Economic Exploration of Unpaid Care Work
- Gendered Impacts of Trade-Related Intellectual Property Rights
- Women's Trajectories in International Trade Law Firms
- Women in Cross-Border Services Trade
- Women Representation as Negotiators in Trade Agreements.

Conference Structure

• Technical Sessions

The conference will host technical sessions dedicated to paper presentations. These sessions will offer a structured format for participants to share insights, methodologies, and empirical findings related to the theme of women and international trade.

• Panel Discussions

These interactive sessions will bring together leading authorities to delve deeper into specific, critical topics related to the conference theme. Panelists will share their expertise and insights, followed by stimulating discussions with the audience, encouraging active participation from all attendees.



SUBMISSIONS DETAILS

Submission Details

- **Formatting Requirements:**

- All papers must be written in English.
- Papers should be submitted in Microsoft Word (.doc or .docx) and PDF format.
- Font: Times New Roman, 12-point size, 1.5-spacing.
- Margins: 1 inch (2.54 cm) on all sides.
- Maximum 2 Authors are allowed.
- No personal information should be included in the paper.
- Abstract, not exceeding 250-300 words, should precede the main text. It submitted as a single paragraph.
- Include a list of 3-5 keywords below the abstract to facilitate indexing and searchability.
- Full papers should typically range between 3,000 to 5,000 words, excluding abstract, references, and appendices.
- Authors should follow a consistent citation style throughout the paper.
- Authors must ensure that their papers are original and have not been previously published or submitted elsewhere.
- Plagiarism above 15% would lead to immediate disqualification.
- Authors are required to submit their abstracts and papers electronically through the designated online submission portal.
- Authors must adhere to the deadlines mentioned.
- Submitted abstracts will first undergo a peer-review process to evaluate their quality, relevance, and contribution to the conference theme.
- Authors will be notified of the review outcome and acceptance status in a timely manner.

NOTE:

- ***All selected papers will be published in the form of an edited book with ISBN number, subject to the decision of the screening committee.***
- ***5 Best Papers will be awarded with certificate of merit.***



REGISTRATION DETAILS

Registration Details

- **Registration Fee:**

- For undergraduate and post-graduate students (from legal and non-legal discipline): **Rs. 5000/-** (with accommodation) and **Rs. 3000** (without accommodation).
- For Academics, professionals, lawyers, advocates, research scholars from legal and non-legal discipline: **Rs. 7000/-** (with accommodation) and **Rs. 5000** (without accommodation).
- For DNLU and NLUO Students: **Rs. 1500/-** (without accommodation)
- Fees to be paid only after the Abstract Selection. The selected abstracts will be notified through email.

- **Registration/Abstract Submission:** Click on this [link](#)

- **Payment Mode:**

QR Code



8123011980m@pnb

MERCHANT: DHARMASHASTRA NATIONAL LAW UNIVERSITY

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- Bank Name: Punjab National Bank
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- IFSC CODE: PUNB0629100
- Branch Name: Jabalpur, AHQ Madhya Bharat Area

In case of facing any difficulty in registration, please feel free to contact us at citilcourse@mpdnl.u.ac.in



IMPORTANT GUIDELINES

Code of Conduct

Participants shall adhere to the code of conduct and instructions at all times which are as follows.

- Be considerate and respectful when speaking and listening during presentations and discussions.
- Use your full name during introductions and discussions to facilitate networking and engagement.
- Please turn off mobile phone ringer noises during presentations and sessions.
- We encourage participation in discussions, but please be mindful of time limitations and avoid interrupting speakers.
- If you have a question for a speaker, you can raise your hand to be acknowledged or use designated Q&A channels.
- For registration verification purposes, please carry a valid ID such as your Aadhar card or college ID
- We are committed to fostering a respectful and inclusive environment for all attendees, speakers, sponsors, and staff. We expect everyone to treat each other with courtesy and consideration.
- Business formal attire is required for all attendees throughout the conference.

Important Dates

- Abstract Submission Last Date: **June 1, 2024**
- Abstract selection intimation: **June 5, 2024**
- Payment of Registration fee last date: **June 15, 2024**
- Full paper submission last date: **July 1, 2024**
- Date of Conference: **August 24-25, 2024**

OUR PATRONS



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RAVI MALIMATH**

Hon'ble The CHIEF JUSTICE,
High Court of Madhya Pradesh
&
CHANCELLOR, DNLU



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Hon'ble The CHIEF JUSTICE,
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About us



**Centre for
International Trade
and Investment
Law (CITIL), DNLU**

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**Centre for
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All communications to be done through this mail only.

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